

(c) the number of employees covered under 'Rajiv Gandhi Shramik Kalyan Yojana' as on 31.03.2009?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): As on 31.03.2008, a total of 1,11,80,886 employees/workers are covered under Employees State Insurance Act, 1948.

(b) Year	No. of Employees who availed medical benefits	No. of Employees who availed medical benefits
2005-06	38,42,414	86,45,431
2006-07	36,56,726	89,99,609
2007-08	38,62,560	85,70,055

(c) As on 31.03.2009, 2731 employees have availed benefits under the 'Rajiv Gandhi Shramik Kalyan Yojana'.

Construction workers covered by ESIC and EPF Act

2835. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any statistics of construction workers working in the country State-wise and gender-wise;

(b) whether construction workers are covered under the ESIC and EPF Acts, if not, the reason therefor; and

(c) the total number construction workers engaged for Delhi Metro and the Commonwealth Games sites and which Government is the appropriate Government for these construction workers of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) As per estimates of National Sample Survey (2004-2005) about 25.71 million building and other construction workers are estimated in India. State-wise and gender-wise details are not maintained. However, State-wise and gender-wise details of construction workers as given in the Census of India 2001 are enclosed as Statement (*See below*).

The construction workers who are employed in an establishment covered under the EPF & MP Act, 1952 and eligible for membership are covered.

The construction workers working at construction site are not covered under the ESI Act, 1948. However, construction workers working within a factory covered under the Act are eligible for cover for the limited period when they are working in that factory. The power to extend the Scheme to any other establishments (other than factories) lies with the concerned State Governments. None of the State Governments have, so far, extended the Scheme to construction workers. The main reason for non-coverage of these workers is that they are mostly migratory and move on to some other site as the construction project is completed. One of the pre-condition for extending ESI Act to any area is provision of infrastructure for medical care and if a dispensary is set-up at an area where construction work is going on and workers move out from that area after the project is completed, the infrastructure will become unutilized and infructuous.

On the basis of licenses obtained by various contractors of DMRC and Commonwealth Games sites, the total number of construction workers engaged for Delhi Metro and Commonwealth Games sites are 20,364 and 11,089 respectively. The Central Government is the appropriate Government for these construction workers of Delhi.

Statement

State-wise and gender-wise details of Construction Workers:

Sl.No.	Name of the States/UTs.	Total	Male	Female
1	2	3	4	5
1.	Andhra Pradesh	1095380	911450	183930
2.	Arunachal Pradesh	30078	24351	5727
3.	Assam	197420	190960	6460
4.	Bihar	412270	393550	18720
5.	Chhattisgarh	182540	145350	37190
6.	Goa	47977	41707	6270
7.	Gujarat	850300	738160	112140
8.	Haryana	370000	333560	36440
9.	Himachal Pradesh	129710	121510	8200
10.	J&K	135220	126580	8640
11.	Jharkhand	327430	284330	43100
12.	Karnataka	947000	819320	127680
13.	Kerala	1007180	934730	72450
14.	Madhya Pradesh	661200	565340	95860
15.	Maharashtra	1616790	1386910	229880
16.	Manipur	14360	13220	1140
17.	Meghalaya	19510	17700	1810
18.	Mizoram	16579	15420	1159
19.	Nagaland	17201	15316	1885
20.	Orissa	595640	473340	122300
21.	Punjab	450380	429550	20830
22.	Rajasthan	1066780	931710	135070
23.	Sikkim	13602	11343	2259
24.	Tamilnadu	1134370	988010	146360
25.	Tripura	27130	25400	1730

1	2	3	4	5
26.	Uttar Pradesh	1330760	1267320	63440
27.	Uttarakhand	162860	157080	5780
28.	West Bengal	864180	827910	36270
29.	Delhi	352830	327840	24990
30.	A & N Islands	17874	16259	1615
31.	Chandigarh	32679	30840	1839
32.	Dadra and Nagar Haveli	4919	3784	1135
33.	Daman and Diu	4065	3227	838
34.	Lakshadweep	1837	1780	57
35.	Puducherry	26993	24142	2851
TOTAL		14165044	12598999	1566045

Completion of deputation period by top officials looking after road projects

2836. SHRI RAJEEV SHUKLA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of top officials in the Ministry looking after road projects who have completed their deputation and still going on;
- (b) whether there is any specific guidelines laid down in this regard; and
- (c) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) None.

(b) to (c) Deputations to the Ministry are governed by the guidelines laid down by the Department of Personnel & Training from time to time.

Conversion of NH-8 from four lane to six lane

2837. SHRI OM PRAKASH MATHUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the progress of work regarding the conversion of Jaipur-Delhi National Highway No.8 from four lane to six lane and the date by when it would be completed; and
- (b) the details of amount being spent on it?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Delhi-Gurgaon Expressway (8-lane) is already in operation. The work of conversion of Gurgaon-Jaipur National Highway No.8 from four-lane to six-lane is under progress and is targeted for completion by October, 2011. The work has been awarded on Build, Operate and Transfer (BOT) basis and the expenditure is to be incurred by the concessionaire.

[Original notice of the question was received in Hindi.]